

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O. A. NO. 237/2000

(2)

New Delhi this the 08th day of March, 2000.

HON'BLE SHRI JUSTICE ASHOK AGARWAL, CHAIRMAN

HON'BLE SHRI V. K. MAJOTRA, MEMBER (A)

M. L. Jain S/O S. L. Jain,
R/O A-213, Surya Nagar,
Ghaziabad (UP). Applicant

(None for the applicant)

-Versus-

1. Govt. of N.C.T. of Delhi through
Chief Secretary,
5, sham Nath Marg,
Delhi-110054.
2. Director,
Directorate of Education,
Old Secretariat,
Delhi. Respondents

(By Shri B. N. Bharti, Grade II Assistant,
Departmental Representative)

O R D E R (ORAL)

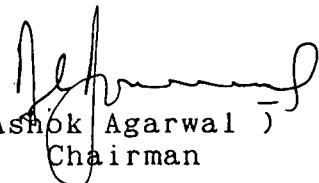
Shri Justice Ashok Agarwal :

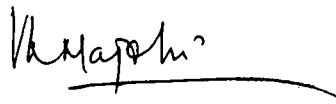
Applicant has made a representation to the Director of Education, Government of National Capital Territory of Delhi, respondent No.2 herein, seeking the very same reliefs which are claimed in the present O.A. The said representation has been made on 22.7.1999; a copy of the same is at Annexure A-2.

2. According to the applicant the said representation remains to be considered and no decision thereon has been taken till date. In the circumstances, we dispose of the present O.A. by



directing the 2nd respondent to take an appropriate decision on the representation expeditiously and within a period of three months from the date of service of the order. It goes without saying that applicant will be entitled to impugn the decision to be taken should the same be adverse to him.


(Ashok Agarwal)
Chairman


(V. K. Majotra)
Member (A)

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